

**IN THE HIGH COURT OF JUDICATURE AT PATNA**  
**Criminal Writ Jurisdiction Case No.310 of 2023**

Arising Out of PS. Case No.-18 Year-2023 Thana- RUPASPUR District- Patna

SANJEEV HANS Son of Shri L.D. Hans R/O HOUSE NO. A3/4, 96 OFFICERS FLATS, RAJVANSHI NAGAR, NEHRU PATH, P.S. SHASHTRI NAGAR, PATNA-800023

... .. Petitioner/s

Versus

1. The State of Bihar Bihar
2. The Director General of Police, Old Secretariat, Patna Bihar
3. Senior Superintendent of Police, Patna Bihar
4. Station House Officer, Rupaspur Police Station, Patna Bihar
5. Gayatri Kumari D/O Late Rajeshwar Singh Resident of Village- Kataiya, P.S.- Jamhur, District- Aurangabad

... .. Respondent/s

with

**Criminal Writ Jurisdiction Case No. 776 of 2023**

Arising Out of PS. Case No.-18 Year-2023 Thana- RUPASPUR District- Patna

GAYATRI KUMARI Daughter of Late Rajeshwar Singh Resident of village- Kateya, P.S.-Jamhaor, District-Aurangabad

... .. Petitioner/s

Versus

1. The State of Bihar through its Chief Secretary, Government of Bihar, Patna BIHAR
2. The Director General of Police, Government of Bihar, Patna Patna
3. The Senior Superintendent of Police, Patna, Bihar Patna
4. Station House Officer, Rupaspur, District-Patna, Bihar Rupaspur, Patna
5. GULAB YADVA Son of Late Jebah Yadav Resident of village-Gangaur, P.S.-Jhanjharpur, District-Madhubani at present Vindeshwari Apartment Flat No. 401, Rukanpura, P.S.-Rupaspur, District-Patna
6. SANJEEV HANS Son of Laxman Das Has Resident of House No. A3/4, 96 Officers Flats, Rajvanshi Nagar, Nehru Path, P.S.-Shastri Nagar, District-Patna (800023) at present posted as Secretary, Energy Department, Government of Bihar, Patna
7. LALIT Son of Not known to the petitioner, Care of Gulab Yadav Resident of village-Gangaur, P.S.-Jhanjharpur, District-Madhubani at present Vindeshwari Apartment Flat No. 401, Rukanpura, P.S.-Rupaspur, District-Patna
8. Civil Surgeon-cum-Chief Medical Officer, Sub-Division Sadar Hospital,



Danapur, Patna Patna

9. Incharge Medical Officer, Sub-Division Sadar Hospital, Danapur, Patna  
Patna

... .. Respondent/s

with

**Criminal Writ Jurisdiction Case No. 840 of 2023**

Arising Out of PS. Case No.-13 Year-2023 Thana- SC/ST District- Patna

1. GAYATRI KUMARI Daughter of Late Rajeshwar Singh R/V- Kateya, PS-  
jamhaor, Dist- Aurangabad
2. Sunil Kumar Sinha Son of Late Shyam Bihari Lal R/o Keshaw Palace  
Apartment, Flat No. 302, Khajpura Bailey Road, P.O- Veterinary College,  
Patna Pin No.- 8000014

... .. Petitioner/s

Versus

1. The State of Bihar through its Chief Secretary, Government of Bihar, Patna  
Bihar
2. The Director General of Police, Government of Bihar, Patna Bihar
3. The Senior Superintendent of Police, Patna, Bihar Bihar
4. The Inspector General, Weaker Section, SC/ST, Bihar, Patna Bihar
5. The Superintendent of Police, SC/ST, Bihar, Patna Bihar
6. Station House Officer, SC/ST P.S, Weaker Section, Patna Bihar
7. Sanjeev Hans Son of Laxman Das Hans R/o House No. A3/A, 96 Officers  
Flats, Rajvanshi Nagar, Nehru Path, PS- Shastri Nagar, Dist- Patna (800023)  
at present posted as Secretary, Energy Department, Government of Bihar,  
Patna

... .. Respondent/s

**Appearance :**

(In Criminal Writ Jurisdiction Case No. 310 of 2023)

For the Petitioner/s : Mr.Rana Vikram Singh  
For the Respondent/s : Mr.Prabhat Kumar Verma  
Mr. Saroj Kumar Sharma AC to Aag 3  
For the Respondent : Mr. Dinu Kumar, Advocate  
Mrs. Ritika Rani, Advocate  
Mr. Ritu Raj, Advocate

(In Criminal Writ Jurisdiction Case No. 776 of 2023)

For the Petitioner/s : Mr.Ritika Rani  
For the Respondent/s : Mr.Sheo Shankar Prasad

(In Criminal Writ Jurisdiction Case No. 840 of 2023)

For the Petitioner/s : Mr.Ritika Rani  
For the Respondent/s : Mr.Prabhat Kumar Verma

**CORAM: HONOURABLE MR. JUSTICE SANDEEP KUMAR**



ORAL ORDER

5 21-06-2024

**Ref:- Cr.W.J.C. No. 310 of 2023**

The main case was heard yesterday (20.06.2024) and the case was listed today for final judgment.

2. Yesterday Shri Dinu Kumar; learned counsel for the respondent prayed that he has filed an application for initiation of proceeding under Section 340 of the Cr.P.C. against the petitioner and, therefore, the matter was again listed for hearing today.

3. Heard both the sides on the petition i.e. I.A. No. 01 of 2024.

4. Judgment is reserved.

**(Sandeep Kumar, J)**

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